

No11/Accessibility/DHC Dated: 10.05.2024

CIRCULAR

Vide Notification No.29/Rules/DHC dated 22.04.2024 issued by High Court of Delhi, the e-True Copy Rules of the High Court of Delhi, 2024 have been notified and apply to the High Court and District Courts under its control and supervision. Rule 4.5 mandates for making e-True Copy available to the Persons with Disabilities. The relevant para reads as under:

"4.5 In cases where the Digitized record is not available the electronic application for e-True copy shall be treated as the one for physical certified copy and the dealing official shall inform the applicant about the same. The applicant shall deposit the fee for physical certified copy as per extant rules and on failure to deposit the fee, the application shall stand disposed of on expiry of 10 working days from the date of intimation to the applicant. Nothing herein shall apply, in case the applicant is a person with disability or not residing in Delhi, the record of such Actions shall be digitized and e-True copy shall be made available."

It is hereby requested to ensure that e-True Copy shall be made available to entitled Persons with Disabilities in all cases, in strict compliance of the aforesaid rules.

Sd/-(KANWAL JEET ARORA) Registrar General

Copy forwarded for information and necessary action to:

- Y. All the Principal District & Sessions Judges of all the District Courts in Delhi. THC
- 2. The Director, Delhi Judicial Academy, Dwarka, New Delhi.
- 3. The Hony. Secretary, Supreme Court Bar Association.
- 4. The Hony. Secretary, Delhi High Court Bar Association, New Delhi.
- 5. All the Hony. Secretaries of all the District Court Bar Associations, New Delhi.
- 6. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi.
- The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi.
- 8. The Member Secretary, Delhi State Legal Services Authority, Patiala House, New Delhi.
- The Secretary, Delhi High Court Legal Services Committee, 35-37, LCB-I, Delhi High Court, New Delhi.
- 10. The Registrar-cum-Secretary to Hon'ble the Chief Justice, Delhi High Court, New Delhi.
- 11 The JR-cum-P.A to Registrar General.
- All the Registrars/OSDs with the request to bring the contents of this Circular to the officers/officials working under their supervision/control.
- 13. The Registrar (Listing) with a request to publicize the instant circular on the cause list.
- All Joint Registrars, Deputy Registrars and Assistant Registrars, AOJs, Court Masters, Private Secretaries, Delhi High Court, New Delhi (Through PIS)
- 15. The Superintendent, Central Jail, Tihar, New Delhi.
- 16. The Superintendent, Rohini Jail, Delhi.
- 17. The Superintendent, Mandoli Jail, Delhi.
- 18. The Director (IT), Delhi High Court for uploading this Circular on the website and intranet of this Court.
- The AOJ(CPC) with a request to place the instant circular on the Notice Board of e-Sewa Kendra, Delhi High Court, New Delhi.

20. Notice Board, Delhi High Court, New Delhi.

OIC (July Br.)
OIC (Consider Br.) (Accessibility (ABHILASH MAL'IOTRA)
DIC (Computer Br.) (Accessibility (Joint Registrar (Judicial)/CPC

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 27585-710 /Accessibility/DHC/2024

Dated 17.05.2021

Copy forwarded for information and necessary compliance to:

- Sh. Rajesh Malik, District Judge-06,/Chairperson of Accessibility Committee (Central), Tis Hazari Courts, Delhi.
- 2. All the Judicial Officers of Central District, THC, Delhi.
- The AO(J)/Branch In-Charge, Computer Branch, IT & Digitization Cell, Copy Agency, Record Room (Civil, Criminal & Sessions), CMM Office, Central, THC, Delhi.
- 4. The Nodal Officer (Accessibility Committee) E-Sewa & Suvidha Kendra, THC, Delhi.
- 5. The Reader/Ahlmad to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- The Website Committee (Hindi/English) THC, Delhi.
- R&I Branch (Central) for uploading on Layers.

(SHEFALI BARNALA TANDON)

Link Officer In-Charge, Judicial Branch (Central) For Principal District & Sessions Judge (HQs)

Delhi